

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 324/MP/2022

Subject : Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 for seeking direction against Respondent No. 1 to forthwith pay the bills for supply of power for the months of April to July, 2022 under the PPA dated 27.1.2012 to the Petitioner and direction against Respondent Nos. 1, 4 & 5 to update their respective records of power scheduled by the Petitioner for the months of April to July, 2022, basis the energy accounts of Respondent No. 3.

Petitioners : Osmanabad Solar Energy Limited (OSEL)

Respondents : NTPC Vidyut Vyapar Nigam Limited (NVVN) and Ors.

Date of Hearing : **4.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, OSEL
Shri Yashaswi Kant, Advocate, OSEL
Shri Buddy Ranganathan, Senior Advocate, MSEDCL
Shri Anup Jain, Advocate, MSEDCL
Shri Rajiv Naik, Advocate, MSEDCL
Ms. Nishtha Goel, Advocate, MSEDCL
Shri Ravi Sharma, Advocate, CSPDCL
Shri Aryan Chanda, Advocate, CSPDCL
Ms. Deepa Mishra, Advocate, CSPDCL
Ms. Ankita Kumari, Advocate, CSPDCL
Ms. Swapna Seshadri, Advocate, NVVN
Ms. Ritu Apurva, Advocate, NVVN
Ms. Pragya Pushkar, Advocate, NVVN
Shri T R Mohapatra, WRLDC
Ms. Momai Dey, WRLDC

Record of Proceedings

During the hearing, the learned counsel for the Respondent, CSPDCL, made detailed submissions and concluded his arguments in the matter.

2. Learned counsel for the Respondent, MSEDCL, requested a pass over when the matter was called out for arguments on behalf of MSEDCL. Subsequently, due to paucity of time, the arguments of learned senior counsel for MSEDCL could not commence, and the matter was accordingly adjourned.

3. The matter remained part-heard and will be listed for hearing on **15.10.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)